

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 1898/2023

(Arising out of impugned final judgment and order dated 16-01-2023 in A482 No. 42/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

( IA No.28393/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28394/2023-EXEMPTION FROM FILING O.T. )

Date : 17-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Vivek Jain, AOR  
Ms. Honey Kumbhat, Adv.  
Mr. Abhinav Jain, Adv.  
Mr. Rajat Jain, Adv.

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad,, A.A.G.  
Mr. Rohit K. Singh, AOR  
Mr. Dhawal Uniyal, Adv.  
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking an adjournment to file rejoinder affidavit, matter is adjourned for three weeks.

Interim protection to continue until further orders.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR